

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Original Application No: Six 511/99

Date of Decision: 9/8/99.

Smt. Jijabai Rambhau Salwe & 38 Ors. Applicant.

Shri S. S. Karkera for
Shri M. S. Karnik.

Advocate for
Applicant.

Versus

Union of India & 2 Ors.

Respondent(s)

Shri S.C. Dhawan.

Advocate for
Respondent(s)

CORAM:

Hon'ble Shri. Justice R.G. Vaidyanatha, Vice Chairman.

Hon'ble Shri. B.N. Bahadur, Member(A).

(1) To be referred to the Reporter or not? Y

(2) Whether it needs to be circulated to other Benches of the Tribunal? Y

abp.

R.G. Vaidyanatha
(R.G. VAIDYANATHA)
VICE CHAIRMAN

CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

ORIGINAL APPLICATION NO:511/99.

DATED THE 9TH DAY OF AUGUST, 99.

CORAM:HON'BLE SHRI JUSTICE R.G.VAIDYANATHA, VICE CHAIRMAN.

HON'BLE SHRI B.N.BAHADUR, MEMBER(A)

Smt.Jijabai Rambhai Salwe & 38 Ors.
All C/o.Gayabai Baban Waghul,
R/o.India Railway Institute of
Electrical Engineering Kamgar Sanghatna,
having its office at Hanuman
Nagar Near Kiran Stores,
Samangaon Road,
Nashik-Road,
Dist.Nashik.

... Applicants.

By Advocate Shri S.S.Karkera for
Shri M.S.Karnik.

v/s.

Union of India
through:

1) Secretary,
Ministry of Railway,
New Delhi.

2) The Director,
Indian Railway Institute of
Electrical Engineering,
Indian Railways, P.B.No.33,
Nashik-Road 422 101.

... Respondents.

By Advocate Shri S.C.Dhawan.

I ORDER ||| ORAL ||

I Per Shri R.G.Vaidyanatha, Vice Chairman ||

The case called out for hearing regarding admission.

Learned counsel for applicant states that respondent Nos.

1 and 2 have taken the point of jurisdiction and hence,
he may be permitted to withdraw the OA and approach the
appropriate forum and further prays that Statusquo order
may be continued for some more time to enable the
applicant to approach the appropriate forum for Interim
Order.



2. After hearing both the sides the OA is permitted to be withdrawn as requested. However, the Interim Order dated 18/6/99 is extended for a period of two weeks from today.

3. This order is without prejudice to applicant to approach the appropriate forum for proper reliefs. All contentions on mertis are left open.

4. In the result OA is disposed of as withdrawn. There will be no orders as to costs.

B.N.Bahadur

(B.N.BAHADUR)
MEMBER(A)

R.G.Vaidyanatha

(R.G.VAIDYANATHA)
VICE CHAIRMAN

abp.